

Industrial Development Corporation Limited, New Delhi and Review thereon for the year 1967-68. [Placed in Library. See No. LT-2558/70].

- (5) A Copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2559/70]

Views of the Ministry of Railways (Railway Board) on Part II of the Report of the Railway Accidents Inquiry Committee.

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to lay on the Table a copy of the Views of the Ministry of Railways (Railway Board) of Part II, of the Report of the Railway Accidents Inquiry Committee, 1968. [Placed in Library. See No. LT-2560/70]

CONDUCT OF ELECTIONS (AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULREN GUHA) : On behalf of Shri Govind Menon I beg to lay on the Table :

- (1) A copy of the Conduct of Elections (Amendment Rules, 1970 (Hindi and English Versions) Published in Notification No. S. 145 in Gazette of India dated the 9th January, 1970, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

- (2) A copy of Notification No. S. O. 146 published in Gazette of India dated the 12th January, 1970, making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2561/70].

AUDIT REPORT, RAILWAY, 1970 ETC.

SHRI R. K. KHADILKAR : On behalf of **SHRI P. C. SETHI :** I beg to lay on the Table--

- (1) A copy of the Audit Report, Railways, 1970, under article 151 (1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1968-69, Part I--Review.
- (3) A copy of Appropriation Accounts, Railways, for 1968-69, Part II--Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1968-69.
- (5) A copy of the Audit Report (Civil) on Revenue Receipts, 1969 (Hindi version) under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963. [Placed in Library. See No. LT-2562/70]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 23rd February, 1970, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969:--